

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

\* \* \*

**Subject: SLP (C) No. 3950/2024 titled A. Mohandoss V/s Registrar General & Ors.**

**NOTIFICATION**

No: 2540 of 2024 /RG/LP Dated: 11.10.2024

Whereas, the Hon'ble Supreme Court of India has been pleased to pass order dated 21.08.2024 in SLP (C) No. 3950/2024 titled A. Mohandoss V/s Registrar General & Ors. which reads as under:

"3. In furtherance of the order dated 16.07.2024, the High Court Bar Associations as well as Bar Council of India have entered appearance. The Presidents of the High Court Bar Associations/Bar Council of India as well as learned Senior Counsels, who are assisting in the matter, have volunteered to identify the issues, which require determination. They will also give suggestions/recommendations in relation to those issues.

4. In this regard, Mr. Vipin Nair, President of SCAORA is appointed as the Nodal Counsel. He may request all the High Court Bar Associations to email their suggestions to the [nodalcounsel.scaora@gmail.com](mailto:nodalcounsel.scaora@gmail.com), preferably within a period of four weeks. Mr. Vipin Nair will compile those suggestions and circulate soft copies of the same among all the learned senior counsel/counsel assisting in the matter(s).

5. As regard to the State Bar Councils, Mr. S. Prabakaran, learned senior counsel representing the Bar Council of India assures that the Bar Council of India will seek their opinion/suggestions and after compilation, place before this Court.


6. The Registry is directed to put a notice on the website informing all the High Courts and Districts Bar Associations to submit their suggestions, if any, to the President of SCAORA within the time stipulated above.

7. Mr. Parmeshwar K., learned Senior Counsel is appointed as Amicus Curiae, who shall, after receipt of the compilations from the President of SCAORA and the Bar Council of India, assist in formulation of the issues to be addressed before this Court.

8. Mr. Vinay Shraff, learned counsel seeks and is granted two weeks' time to move an appropriate application with reference to the resolution of the meeting dated 21.12.1999 of the Full Court at the High Court at Calcutta.

9. Post these matters for further consideration on 16.10.2024 at 2 p.m"

Therefore, all the Presidents of the High Court and District Bar Associations of the Union Territory of J&K and UT of Ladakh are hereby informed to submit their suggestions, if any, to Mr. Vipin Nair, President of SCAORA, Nodal Counsel on email address: [nodalcounsel.scaora@gmail.com](mailto:nodalcounsel.scaora@gmail.com).

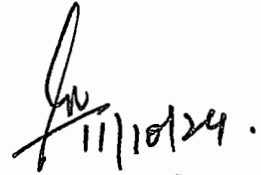
  
Registrar General

No: 45529-40 /RG/LP Dated 11.10.2024

**Copy forwarded to the: -**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for information of His Lordship.

2. Registrar Judicial, High Court Wing, Srinagar/Jammu for information and necessary action with the request to display the same on the Notice Board for information of all concerned.
3. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and necessary action with the request to display the same on the Notice Board in the District Court premises and Courts under their jurisdiction for information of all concerned.
4. President, J&K High Court Bar Association, Jammu/Srinagar  
.....for information and necessary action.
5. President, District Bar Association \_\_\_\_\_  
.....for information and necessary action.
6. Secretary, Bar Council of India, New Delhi.
7. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Office file.

  
11/10/24.

**Registrar General**